

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1155 of 2024

IN THE MATTER OF:

KAUSHALENDRA KUMAR.....Applicant

VERSUS

UNION OF INDIA AND ORS..... Respondents

DOH -25/02/2025

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For Gemak Engineering Solutions

25-26

Jasp

Partner

RESPONDENT NO.21

through

Date : 18/02/2025
Delhi

(YAJUVANDRA SINGH & ASSOCIATES)

Advocates

Ch.No- 625-A, Western Wing,

Tis Hazari Courts, Delhi-54

Mob: 9013085800, 9810871948

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
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IN THE MATTER OF:

KAUSHALENDRA KUMAR.....Applicant

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**REPLY BY AND ON BEHALF OF GEMEK ENGINEERING
SOLUTIONS (RESPONDENT NO. 21)**

MOST RESPECTFULLY SHOWETH:

PRELIMINARY SUBMISSION

1. That the contents of the petition have been read over by Respondent No. 21 and reply to the same is as follows, besides, filing para wise reply to the same the respondent is filing a short reply with preliminary objections and if need arise than a detailed reply will be filed at later stage with the permission of the Hon'ble Tribunal.
2. That the applicant has not come before this Hon'ble tribunal with clean hands against the respondent No. 21.

The applicant has filed the present application against the Respondent no. 21 without any just and reasonable cause(s). The present application is a gross abuse of the process of this Hon'ble tribunal. The contents of the applicant are misconceived and the allegations made therein are false and frivolous and are made with ulterior motives against the answering Respondent. It is submitted that the present application is without any cause of action against the Respondent No. 21.

3. That the present application is not maintainable either in law or in facts. Even the applicants have concealed the material facts from this Hon'ble Tribunal and has not approached with clean hands and the same is liable to be dismissed being baseless and incorrect.

BRIEF FACTS:

1. That the Respondent No.21 is a registered firm and it is into the business of manufacturing of Milk tank and Bulk Milk Cooler through fabrication process.
2. The Respondent No.21 was granted a license vide License No. 209347/UppCB/Circle 1 (9UppCBHO) / CTO / both/HAPUR/2024 dated 21/05/2024 by U.P. pollution Board regarding air pollution and the said license is in existence till 20/05/2029. The true copy of license is annexed herewith as **ANNEXURE R-21/1**.

The Respondent No.21 was also granted a license vide

License No. 227589/Uppcb/Circle 1 (9Uppcbho) / CTO / both/HAPUR/2024 dated 27/12/2024 by U.P. pollution Board regarding water pollution and the said license is in existence till 31/03/2026. The true copy of license is annexed herewith as **ANNEXURE R-21/2.**

3. That the respondent no. 21 has also been granted NOC by Ground Water Department and the same is annexed herewith as **ANNEXURE R-21/3.** Fire Safety NOC is annexed herewith as **ANNEXURE R-21/4.**

The respondent No. 21 has already been granted *certificate issued by Labour Department, U.P.* and the same is annexed herewith as **ANNEXURE R-21/5.**

4. The Respondent No.21 is not involved in any sort of activity which is against the term and conditions of licenses granted to them by the U.P. pollution Board as well as other authorities.
5. That the Respondent No. 21 has no connection or involvement with Wetland or any adjacent areas and denies involvement in any activities causing environmental harm.

PARAWISE REPLY

REPLY TO PARA 1-2.

That the corresponding paras 1-2 of the application need no

reply.

REPLY TO PARA 3.a.

That the corresponding para 3.a. of the application need no reply. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 3.b.

That the corresponding para 3.b. of the application concerning Respondent No.21 is denied. It is denied that Respondent No.21 is doing any violation in and around the Mussorie-Gulawathi Industrial Area in close proximity to the Hasanpura Lodha Wetland of the provisions of Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Wetlands (conservation and Management) Rules, 2017 and Rules framed under the said enactments, the applicant may be put to strict proof thereof. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 3.c.

That the corresponding para 3.c. of the application concerning Respondent No.21 is denied. It is denied that there is any unauthorized and illegal occupation of land, encroachments, dumping of sand & construction waste in and around Hasanpur Lake and blocking of overflow drains and discharge of untreated wastewater into Hasanpur Lake and Wetland (largest wetland in NCR) by Respondent No.21, causing

multiple serious health issues/ ailments as a direct consequence of toxicity in Hasanpur Lake, wetland and ground water. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 3.d.

That the corresponding para 3.d. of the application need no reply. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 3.e. -3.f.

That the corresponding para 3.e.- 3.f. of the application need no reply. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 4-7.

That the corresponding para 4-7 of the application need no reply. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 8-18.

That the corresponding para 8-18 of the application need no reply.

REPLY TO PARA 19-30.

That the corresponding para 19-30 of the application need no reply, the same is not concerned with Respondent No.21. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 31-39.

That the corresponding para 31-39 of the application need no reply, the same is not concerned with Respondent No.21. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 40.

That the corresponding para 40 of the application need no reply, the same is not concerned with Respondent No.21. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 41.

That the corresponding para 41 of the application concerning Respondent No.21 is denied. It is denied that there is unauthorized and illegal occupation of land, encroachments, dumping of construction waste within and around the Hasanpur Lake Wetland, in clear violation of the Wetland Rules, 2017, by Respondent No.21. However, the applicant may be put to strict proof thereof. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 42-44.

That the corresponding paras 42-44 of the application need no reply, the same is not concerned with Respondent No.21. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 45.

That the corresponding para 45 of the application concerning Respondent No.21 is denied. It is denied that there is declined in the ground water level in the Hasanpur-Lodha Area, which is result of illegal abstraction of ground water for their commercial purposes by Respondent No.21 either without the requisite NOC/ permission from the CGWA/ UPGWD or in violation of the conditions of NOC/ permission (if obtained by any industry). However, the applicant may be put to strict proof thereof. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 46-47.

That the corresponding para 46-47 of the application need no reply, the same is not concerned with Respondent No.21. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 48-49.

That the corresponding para 48 of the application concerning Respondent No.21 is denied. It is denied that Respondent No.21 is perpetrator and liable and accountable for the violation of applicable laws, rules and regulations including the environmental laws. However, the applicant may be put to strict proof thereof. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 50.

That the corresponding para 50 of the application need no reply.

REPLY TO PARA 51.A.-51.B.

That the corresponding grounds under 51.A.-51.B. of the application need no reply, the same is not concerned with Respondent No.21. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 51.C.

That the corresponding grounds under 51.C. of the application concerning Respondent No.21 is denied. It is denied that there is unauthorized and illegal occupation of land, encroachments, dumping of sand & construction waste in and around Hasanpur Lake and blocking of overflow drains and discharge of untreated wastewater into Hasanpur Lake and Wetland (largest wetland in NCR) by Respondent No.21 causing multiple serious health issues/ ailments as a direct consequence of toxicity in Hasanpur Lake, wetland, adjoining agricultural land and ground water. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 51.D.-51.N.

That the corresponding grounds under 51.D.-51.N. of the application need no reply, the same is not concerned with Respondent No.21. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 51.O.

That the corresponding grounds under 51. O. of the application concerning Respondent No.21 is denied. It is denied that there

is unauthorized and illegal occupation of land, encroachments dumping of sand, construction waste, solid waste within and around the Hasanpur Lake Wetland by Respondent No.21 in clear violation of the Wetland Rules, 2017, pushing back the shoreline of the Hasanpur Lake. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 51.P-51.S.

That the corresponding grounds under 51.P.-51.S. of the application need no reply, the same is not concerned with Respondent No.21. However, the applicant may be put to strict proof thereof.

REPLY TO PARA 51.T.

That the corresponding grounds under 51.T. of the application concerning Respondent No.21 is denied. It is denied that Respondent No.21 is perpetrator and liable and accountable for the violation of applicable laws, rules and regulations including the environmental laws. However, the applicant may be put to strict proof thereof. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

REPLY TO PARA 52-54.

That the corresponding paras 52-54 of the application need no reply.

REPLY TO PAYER CLAUSE

That the prayer clause against the concerning Respondent No.21 is denied and disputed. The Applicant may be put to strict proof thereof. The para 1-5 under the head of Brief Facts may be read herein as reply to the corresponding para and the same are not repeated herein for the sake of brevity.

PRAYER

It is therefore humbly submitted that this Hon'ble Tribunal be pleased to dismissed the application against the Respondent No. 21 be dismissed with heavy cost.

For Gemak Engineering Solutions

Partner

RESPONDENT NO.21

through

Date : 18/02/2025

Delhi

(YAJUVANDRA SINGH & ASSOCIATES)

Advocates

Ch.No- 625-A, Western Wing,

Tis Hazari Courts, Delhi-54

Mob: 9013085800, 9810871948

VERIFICATION

Verified at Delhi on 18th day of February, 2025, that the contents of para No. 1 to 3 of the preliminary objections/submissions, contents of para No. 1 to 5 of the brief facts, contents of the parawise reply of para no 1 and 54 of the application, reply to prayer clause and the contents of prayer clause are true and correct to my knowledge and advice given to me and nothing has been concealed therein.

For Gemak Engineering Solutions

Partner

REPODENT NO. 21

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1155 of 2024

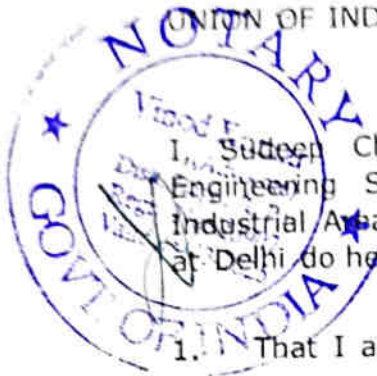
IN THE MATTER OF:

KAUSHALENDRA KUMAR.....Applicant

VERSUS

UNION OF INDIA AND ORS..... Respondents

AFFIDAVIT



I, ~~Sudeep~~ Sudeep Chaudhary, aged about 38 yrs Partner of Gemak Engineering Solutions address Plot No. F-521, M.G. Road, Industrial Area, Hapur, District- Hapur, U.P. 245101, presently at Delhi do hereby solemnly affirm & declare as under:

1. That I am the Partner of Respondent no. 21 in the above matter and am well conversant with facts of the above mentioned suit and hence I am the competent to depose the present affidavit.

2. That I have filed the accompanying written statement, on behalf of Respondent no. 21 the contents of the same have not reproduced herein for the sake of brevity.

For Gemak Engineering Solutions
[Signature]
DEPONENT Partner

VERIFICATION

Verified at Delhi on 18th day of February, 2025, that the contents of above affidavit are true and correct and nothing has been concealed therein.

For Gemak Engineering Solutions
[Signature]
DEPONENT Partner

ATTESTED

22/02/2025
NOD KUMAR (Advocate)
Notary, Govt. of India
District - HAPUR (U.P.)
Mob: 9218018837

श्री 0 उषेन्द्र सिंह
71
70 बौधायन
रजि. नं. 10120/10





1083

ANN-R-21/1

(13)

UTTAR PRADESH POLLUTION CONTROL BOARD

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :21/05/2024 To 20/05/2029

Ref No. - 209347/Uppcb/Circle1(UppcbHO)/CTE/HAPUR/2024

Dated:- 21/05/2024

To ,

Shri SUDEEP CHAUDHARY

M/s GEMAK ENGINEERING SOLUTIONS

PLOT NO. F-521, M.G. ROAD, INDUSTRIAL AREA, HAPUR, U.P.,HAPUR,245101

HAPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 26081183 dated - 16/05/2024. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
STEEL COIL	Metric Tonnes/Month	5

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
fabrication process	
MILK TANK, BULK MILK COOLER	10

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
MILK TANK, BULK MILK COOLER	Metric Tonnes/Month	10	10

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (Kl/D)
Ground Water (outside premises)		0.0

3. Quantity of effluent (In KLD) :

Attached free copy
An



Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	1.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 20/05/2029 to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

- Unit shall submit NOC for abstraction of ground water from UPGWD.
- Unit shall install anti-smog guns and PTZ camera at site and ensure registration on dustapp.uceep.in for self-declaration of dust control audit.
- Unit shall comply Solid waste rule 2016 as amended & C & D Rules, 2016.
- Unit shall comply green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018.
- Unit shall comply directions issued by Hon'ble NGT/High court/Supreme Court/CPCB/ UPPCB time to time.
- In case of usage of ground water, the Project Proponent must obtain NOC from CGWA within one month from the date of issue of CTE, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
- Unit shall be developed/constructed as per approved map from competent authority and submit approved plan to Board.
- Wind breaking wall will be constructed around the construction site.
- All approach roads & in campus roads should be sprinkled with water to suppress the dust emission.
- The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above-mentioned conditions or any public complaint the CTE shall be withdrawn.
- The unit shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CAQM/ CPCB/UPPCB.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 21/06/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Attested true copy
AZ

Vikas
Mishra

Digitally signed
by Vikas Mishra
Date: 2024.05.21
18:31:28 +05'30'

Dated:- 21/05/2024

Copy To -

CEO-1, UPPCB, LUCKNOW.

Vikas
Mishra

Digitally signed
by Vikas Mishra
Date:
2024.05.21
18:31:37 +05'30'

REGIONAL OFFICER, GHAZIABAD.



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशमेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्चिन करें
- मंजूर उपयोग प्लास्टिक उत्पाद जैसे कागज, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों में बने दोने या कटलरी को प्राथमिकता दी जाय।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र में 375 मिलियन टन टोम (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट/अपशिष्ट फेंकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें। इसके उपयुक्त निम्नार्ण हेतु इसे प्राधिकृत ई-वेस्ट रीमाइकलर को दें। प्राधिकृत ई-रीमाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र में 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुप्रभाव में बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप में? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा मार्बर्जनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोम अपशिष्ट का उत्सर्जन करें और इनका प्रभावीकरण करें
- उपयोगी श्रेय खाद्य सामग्री आपके स्वयं प्रयाम अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता में समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कंपोस्ट) करने में 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र में 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/ग्लवे क्रॉसिंग पर कार/स्कुटर के इंजन बंद करने मात्र में 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टर रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

Atul Mishra
Regional Officer, Ghaziabad



Uttar Pradesh Pollution Control Board

Building: No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone: 0522-2720828, 2720831, Fax: 0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : GREEN

227589/Uppcb/Circle1(UppcbHO)/CTO/both/HAPUR/2024

Application Id : 29257191

Date: 27/12/2024

To,

M/s

GEMAK ENGINEERING SOLUTIONS

PLOT NO. F-521, M.G. ROAD, INDUSTRIAL AREA, HAPUR, U.P., HAPUR, 245101

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to GEMAK ENGINEERING SOLUTIONS located at PLOT NO. F-521, M.G. ROAD, INDUSTRIAL AREA, HAPUR, U.P., HAPUR, 245101. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA GEMAK ENGINEERING SOLUTIONS granted for the period from 27/12/2024 to 31/03/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	MILK TANK, BULK MILK COOLER	10	Metric Tonnes/Day
2	(Fabrication process only)	.	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.6	Septic Tank	Septic Tank

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

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stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

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compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This CTO is valid for the production of MILK TANK, BULK MILK COOLER – 10 MT/Day (Fabrication process only) only.
- 2- Unit shall submit outstanding fee of Rs. 48,000/- in UTTAR PRADESH POLLUTION CONTROL BOARD, account no. 469801000049, IFSC Code- ICIC0004698, MICR Code- 226229042, ICICI Bank via NEFT/RTGS.
- 3- The unit shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/ CPCB/UPPCB.

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Copy to:

REGIONAL OFFICER, GHAZIABAD.

CEO-1, UPPCB, LUCKNOW.

Vikas
MishraDigitally signed
by Vikas Mishra
Date: 2024.12.27
17:44:47 +05'30'

REGIONAL OFFICER, GHAZIABAD.



मिशन LiFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- मंकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, नश्वरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चर्रीय अर्थव्यवस्था (मर्क्युर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा मार्बजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कंपोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/गलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार ग्रेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

Atul K. Mishra
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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

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Form 3 (B)

[See Rule 8(2)]

Certificate of Registration of User for Abstraction of Ground Water

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202412000917

Name of the Owner	SUDEEP CHAUDHARY	Company Name	GEMAK ENGINEERING SOLUTIONS
Designation पद	Partner	कंपनी का नाम	
Company Address कंपनी का पता	F 521 UPSIDC INDUSTRIAL AREA, PHASE-II, M.G. ROAD,	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	PLOT NO. F-521, M.G. ROAD, INDUSTRIAL AREA, HAPUR, U.P.	Application No.	HPUR1224RIN0206
Date of Submission	24/12/2024	Specimen Signature	

Location Particulars

District	Hapur	Block	DHAULANA
Plot No./Khasra No.	F 521 UPSIDC INDUSTRIAL AREA, M G Road	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	12/02/2020		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	30.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	4.00
Date of Energization (In Case of Electric Pump)			12/02/2020

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This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:


S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
 - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Date :13/01/2025

Place:Hapur

This certificate is electronically generated and does not require digital signature

Atul Kumar Singh


प्रारूप-छ (संलग्नक-6)

अग्नि सुरक्षा प्रमाणपत्र (पूर्णता (कम्प्लीशन) अनापत्ति प्रमाणपत्र)

पूआईडी संख्या: UPFS/2023/93081/HAP/HAPUR/1318/CFO

दिनांक: 22-08-2023

प्रमाणित किया जाता है कि मैसर्स **MS GEMAK ENGINEERING SOLUTIONS** (भवन/प्रतिष्ठान का नाम) पता **F- 521, PHASE- II, UPSIDC, MG. ROAD, HAPUR** तहसील - **DHAULANA**, प्लॉट एरिया **600.00 sq.mt**, कुल कवर्ड एरिया **351.20** (वर्ग मीटर),

ब्लॉकों की संख्या - 1 जिसमें

ब्लॉक/टावर	प्रत्येक ब्लॉक में तलों की संख्या	वेसमेन्ट की संख्या	ऊँचाई
GEMAK ENGINEERING	2	0	7.50 mt.

है। भवन का अधिभोग मैसर्स **MS GEMAK ENGINEERING SOLUTIONS** द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाएं, एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित करायी गयी व्यवस्थाओं का निरीक्षण द्वारा दिनांक **25-08-2023** को भवन स्वामी/भवन स्वामी के प्रतिनिधि श्री **SUDEEP CHAUDHARY** के साथ किया गया। भवन में अधिस्थापित अग्नि सुरक्षा व्यवस्थाएं मानकों के अनुसार अधिस्थापित पायी गयी। अतः प्रश्रुत भवन को अग्नि सुरक्षा प्रमाणपत्र (फायर सेफ्टी सर्टिफिकेट) एन0बी0सी0 की अधिभोग श्रेणी **Industrial** के अन्तर्गत वैधता तिथि **29-08-2023** से **28-08-2026** तक **3** वर्षों के लिए इस शर्त के साथ निर्गत किया जा रहा है कि भवन में नियमानुसार स्थापित सभी अग्निशमन व्यवस्थाओं का अनुरक्षण करते हुए क्रियाशील बनाये रखा जायेगा। भवन में स्थापित की गयी अग्निशमन व्यवस्थाओं में पायी गयी कमी के कारण किसी भी घटना के लिए मैसर्स **MS GEMAK ENGINEERING SOLUTIONS** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें। निर्गत अग्नि सुरक्षा प्रमाणपत्र का नवीनीकरण निर्धारित समयावधि के अन्दर न कराये जाने पर निर्गत अग्नि सुरक्षा प्रमाणपत्र स्वतः ही निरस्त मान लिया जायेगा, जिसके लिए मैसर्स **MS GEMAK ENGINEERING SOLUTIONS** अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)

(मुख्य अग्निशमन अधिकारी)

Digitally Signed By
(MANU SHARMA)

[33192862A33727C33EB91089B8CAC6EAE0F65DE2]

29-08-2023

निर्गत किये जाने का दिनांक : 29-08-2023
स्थान : HAPUR

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Form M

[See Rule 2-A(3)/Section 4-B(3)]

(Uttar Pradesh Shops and Commercial Establishment Act, 1962)



Labour Department, Uttar Pradesh

Registration Certificate of Shop or Commercial Establishment

1. Name of the Shop or Commercial Establishment. : GEMAK ENGINEERING SOLUTIONS
2. Full Postal Address And Location. : C/O GEMAK ENGINEERING SOLUTIONSE-521 PHASE-2
UPSIDA MG ROAD MASURI,HAPUR,201015 Hapur
3. Name of the Owner. : .
4. Owner Father/Husband Name. : .
5. Shop Category : Commercial Establishment
6. Nature of Business. : OTHERS
7. Number of Employees. : 15
8. Registration Number. : UPSA75002368

Partner/Director's Details

Sr. No	Name	Father Name	Address	Mobile Number

It is hereby certified that the shop/commercial establishment,the particulars of which have been given above,has been registered under the U.P. Dookan Aur Vanijya Adhishthan Adhinyam,1962 on this day 05/11/2022.

Issued on the behalf of the Chief Inspector of Shops and Commercial Establishment,
Uttar Pradesh

Date Of Commencement : 01/08/2022

The certificate is valid for the Lifetime or till the date the shop/ commercial establishment exists. No renewal is required further.

* This is a computer generated copy hence no signature required..

Disclaimer :

- 1 . This certificate may be verified from the website of the Labour Department, Govt. of UP - www.uplabour.gov.in
2. This certificate is issued solely on the basis of the information submitted by the applicant. The Labour Department does not undertake responsibility for the correctness of the information contained herein.

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for copy
[Signature]

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Before The Honble NCT, Principal Bench, New Delhi
Original Application No. 1155/JURISDICTION of 2024
2024

Suit Appeal No. CWP
In re: Kaushalendra Kumar

Plaintiff Appellants
Petitioner Complainant

DOI & Co. VERSUS

KNOW ALL to whom these present shall come that I We, Sudeep Chaudhary,
Partner of Gemak Engineering Solutions
the above named Respondent No. 21 do hereby appoint

(YAJUVANDRA SINGH & ASSOCIATES, ADVOCATES)

YAJUVANDRA SINGH, Adv. ASHWANI SHARMA, Adv. ASHISH PANNU, Adv.
Enrol. No. D/ 2672/ 2006 Enrol. No. D/1464/2001 Enrol. No. D/1499/2016
Mob: 9013085800 Mob: 9810871948 Mob: 9871822982
Email: yajuvandra.singh@gmail.com, ashwani1312@gmail.com,

Ch. No. 625-A, WESTERN WINGS, TIS HAZARI COURTS,
DELHI-110054

(herein after called the advocate s) to be my our Advocate in the above noted case authorized him.
To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be
tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each
Court by me us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision,
withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or
proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise
touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things
which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby
conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute
in the matter as my our own acts, as if done by me us to all intents and purposes.

And I We undertake that I we or my our duly authorized agent would appear in the Court on all hearings and
will inform the Advocates for appearance when the case is called.

And I we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the
said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive
and retain himself. And I we the undersigned do hereby agree that in the event of the whole or part of the fee
agreed by me us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the
prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court.

I We hereby agree that once the fee is paid, I we will not be entitled for the refund of the same in any case
whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent
to half of the agreed fee for every addition three years or part thereof.

I We hereby agree that once the fee is paid, I we will not be entitled for the refund of the same in any case
whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent
to half of the agreed fee for every addition three years or part thereof.

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whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent
to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I We do hereunto set my our hand to these presents the contents of which have been
understood by me us on this 12th day of Feb, 2025

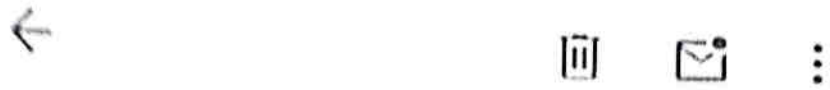
Accepted subject to the terms of fees.

Yajuv
Advocate
Ashwani
Client

For Gemak Engineering Solutions
Sudeep
Partner
Client

I identify the signature/Thumb Impression of the below mentioned
Person(s), who has/have signed in my presence, The Client(s).

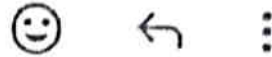
Ashwani



WS- R-21(Gemek Engineering).pdf Add label



Ashwani Sh... 1:08 pm to jawahar ^



From Ashwani Sharma • ashwani1312@gmail.com

To jawahar@jlaw.in

Date 24 Feb 2025, 1:08 pm

See security details

Sir,
We have sent u copy of WS filed on behalf of respondent no. 21 i.e. Gemek Engineering Solutions in the matter of Kaushalendra Kumar v/s UOI & Ors. Pl. Acknowledge the same.

Yajuvandra Singh & Advocates
Advocates
For Respondent No. 21

WS- R-21(G...eering).pdf



Today

Messages and calls are end-to-end encrypted. No one outside of this chat, not even WhatsApp, can read or listen to them. Tap to learn more.

Sir,
We have sent you the copy of WS filed on behalf of Respondent no.21 i.e. Gemek Engineering Solutions in the matter of Kaushlendra Kumar v/s UOI &ors. Pl.Acknowledge the same.
With regards

Yajuvandra Singh & Associates,
Advocates

1:04 pm ✓✓

IN THE HONORABLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1165 of 2024
IN THE MATTER OF:

WS- R-21(Gemek Engineering).pdf

26 pages • 10 MB • PDF

1:04 pm ✓✓

Message

